

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 186/MP/2021

Subject : Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential directions.

Petitioner : Dakshin Gujarat Vij Company Limited (DGVCL)

Respondents : Arcelor Mittal Nippon Steel India Limited (AMNSIL) and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, DGVCL
Ms. Srishti Khindaria, Advocate, DGVCL
Shri B K Patel, DGVCL
Shri Gopal Jain, Sr. Advocate, AMNSIL
Shri Buddy Ranganadhan, Sr. Advocate, AMNSIL
Ms. Ruby Ahuja, Advocate, AMNSIL
Shri Vishal Gherana, Advocate, AMNSIL
Shri Varun Khanna, Advocate, AMNSIL
Ms. Kritika Sachdeva, Advocate, AMNSIL
Shri Piyush Sharma, Advocate, AMNSIL
Ms. Ananya Ghosh, Advocate, AMNSIL
Shri Dushyant Manocha, Advocate, AMNSIL
Ms. Mrinalini Mishra, Advocate, AMNSIL
Shri Swapnil Verma, CTUIL
Shri Lashit Sharma, CTUIL
Shri Ashok Rajan, WRLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

At the outset, the learned senior counsel for Respondent No.1, AMNSIL submitted that the information called for by the Commission vide Record of Proceedings for the hearing dated 28.1.2025 is ready, and if permitted, the Respondent will file its affidavit to this effect during the course of the day.

2. Considering the request of the learned senior counsel for Respondent No.1, the Commission permitted the Respondent to file its compliance affidavit within a week. The Commission also permitted the Petitioner to file its comments thereon, if any, within a week thereafter.

3. The Petition will be listed for the hearing on **6.5.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**